

(4)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CIVIL CONTEMPT APPLICATION NO. 172 OF 2007

IN

ORIGINAL APPLICATION NO. 428 OF 2005.

ALLAHABAD THIS THE 08TH DAY OF APRIL 2008.

Hon'ble Mr. N.D. Dayal, Member-A

Hon'ble Mr. A.K. Gaur, Member-J

Brijesh Kumar son of late Jung Bahadur, Resident of House NO. 11/11/26, Aadarsh Colony, Chak Mundera, Post Begam Sarai, District Allahabad.

.....Applicant

(By Advocate: Smt. Sarita Shukla)

Versus.

1. Shri Amit Pandey, Garrison Engineer (Air Force), Military Engineering Services, Allahabad.
2. Shri R.D. Gupta, Commander Works Engineer (Air Force) Military Engineering Services, Bamrauli, Allahabad.
3. Shri P.K. Sengupta Chief Engineer (Air Force), Military Engineering Services, Bamrauli, Allahabad.

.....Respondents

(By Advocate: Shri Saumitra Singh)

O R D E R

Mr. N.D. Dayal, Member-A

Proxy Counsel to Smt. Sarita Shukla, learned counsel for the applicant and Shri R.C. Shukla holding brief of Shri Saumitra Singh, learned counsel for the respondents.

2. Learned counsel for the respondents submits that order of the Tribunal stands complied with and copy of the order has been placed before the Court, which is taken on record. It is settled that the Court will not go into the merits, on a decision taken, in a contempt matter. Applicant is given liberty, if aggrieved, to take recourse to remedy according to law. Contempt is dropped and notices are discharged.

Anjan
Member-J

Manish/-

N.D. Dayal
Member-A